## Annex – 8

## Master Circular Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)

## Register showing the daily position of cash reserve and liquid assets maintained under Sections 18 and 24 respectively of the Banking Regulation Act, 1949 (As applicable to Co-operative Societies)

(For Primary Co-operative Banks)

[Vide paragraph 2.2]

		_																		(R	our	nde	d of	f to	the	ne	are	st T	'nοι	usar	nd)
															N	lon	tha	and	l Ye	ear											
		1	2	3	4	5	6	7 8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
Par	t - A																														
I.	Liabilities in India £\$ to the banking system																														
	(a) Demand liabilities																														
	(i) Total of credit balances in current accounts maintained																														

		with the Co- operative Bank by the State Bank of India, subsidiary banks and corresponding new banks												
	(	(ii) Total of other demand liabilities to the banking system												
	t	Time liabilities to the banking system												
	Tota	al of I												
II.		ilities in India £, others												
		Demand iabilities												
	(b)	Time liabilities												
	Tota	al of II												

III.	Assets in India with the banking system										
	(a) Total of credit balances % in current accounts maintained with State Bank of India, subsidiary banks and corresponding new banks.										
	<ul> <li>(b) Total of other assets with the banking system, viz., (i) balances in all accounts other than those included in item III (a), (ii) money at call and short notice, (iii) advances, and (iv) any other assets.</li> </ul>										_
IV.	Total (net) demand and time liabilities for the purposes of Sections 18 and 24 of the Act = (I-III) +										

	II, if (I-III) is a plus figure, OR II only, if (I-III) is a minus figure													
V.	Cash in hand													
VI.	Balances in current accounts with													
	(a) Reserve Bank of India ++													
	(b) State Co- operative Bank of the State concerned *+%													
	(c) Central Co- operative Bank of the district concerned *%													
	Total of VI	Π												
VII.	Balances of all other types with													
	(a) State Co- operative Bank of the State concerned *+%													

	(b) Central Co- operative Bank of the district concerned *+%													
	Total of VII													
	Net balance in current accounts, <i>i.e.,</i> excess of III <i>(a)</i> over I(a)(i)													
Part	-В													
18 (Not Sch	apliance with Section applicable to eduled State Co- rative Banks)													
	3 per cent of IV as on the last Friday of the second preceding fortnight													
X.	Cash reserve actually maintained = V + VI + VIII													
Part	-C													
Corr 24:	pliance with Section													

sche	edul	olicable to ed State Co- re Banks)													
XI.	hig per on the	per cent (or a her specified centage) of IV as the last Friday of second ceding fortnight													
XII.		sets actually intained													
	(a)	Cash and other balances maintained in India X-IX + VII													
	(b)	Gold ££													
		Unencumbered approved securities \$\$													
	Tot	al of XII													
Part	-D		Π				T			T					
24: (App	olica	ance with Section ble to Scheduled Co-operative													

Ban	ks)															
XIII	hig per on the	per cent (or a her specified centage) of IV as the last Friday of second ceding fortnight														
XIV		sets actually intained														
	(a)	Cash in hand														
		Balance maintained with the Reserve Bank of India in excess of the balance required to be maintained under Section 42 of the Section of India Act, 1934 [i.e., VI(a)]														
	· ·	Net balance in current accounts (i.e., VIII)														
	(d)	Gold ££														

(e) Unencumbered approved securities \$\$													
Total of XIV													

-----